

ITEM NO.401(M)

COURT NO.7

SECTION XVIA

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

I.A. 2/2014 in Arbitration Case(Civil) No(s).27/2013

RELIANCE INDUSTRIES LTD. & ORS.

Petitioner(s)

VERSUS

U.O.I.

Respondent(s)

(for directions)

WITH

ARBIT.CASE(C) No. 20/2014

(With appln.(s) for exemption)

Date : 02/09/2014 This Matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR

HON'BLE MR. JUSTICE ARUN MISHRA

For Petitioner(s) Mr. Sameer Parekh, Adv.
Mr. Lalit Chauhan, Adv.
Mr. Utsav Trivedi, Adv.
Mr. Abhishek V. Deshmukh, Adv.
for M/s. Parekh & Co.

For Respondent(s) Mr. Ranjit Kumar, SG
and for applicant Ms. Bindu Saxenam, adv.
In Arbitration Case Ms. Aparajita Swarup, Adv.
No.20/2014 for Mr. Shailendra Swarup,AOR

UPON hearing the counsel the Court made the following
O R D E R

At the request of Mr. Sameer Parekh, learned counsel representing the Reliance Industries Limited, which is not opposed by the learned Solicitor General of India appearing for the Union of India, list again on 23.09.2014 at 3.00 p.m.

(Parveen Kr. Chawla)
Court Master

(Phoolan Wati Arora)
Assistant Registrar

N.B.: The matter was mentioned before Hon'ble Jagdish Singh Khehar, J.